

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1499
TO BE ANSWERED ON 24.11.2016

PMGSY

1499. SHRI SHAILESH KUMAR:
DR. SWAMI SAKSHIJI MAHARAJ:
SHRIMATI VEENA DEVI:
SHRI ANTO ANTONY:
SHRI RAM KUMAR SHARMA:
SHRI ALOK SANJAR:
SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the present criteria of population of a village for the implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) whether this criteria is proposed to be revised to include all habitations with population of 1000 or below and if so, the details thereof;
- (c) the targets fixed for the construction of rural roads under PMGSY for the 12th plan period and the length of roads constructed so far, year-wise and State-wise separately for single and double lane roads;
- (d) the details of funds allocated, released and utilised for the construction of rural roads during the plan period, financial year-wise including 2016-17;
- (e) whether additional funds have been demanded by the States and if so, the details thereof and the details of the additional funds disbursed to the States/UTs under the scheme during the plan period, State/UT-wise;
- (f) whether the Union Government proposes to allow repair and maintenance of the roads constructed under the scheme after the expiry of guarantee period and if so, the details thereof along with the proposals received from various States for the repair and maintenance of roads and the action taken by the Union Government thereon; and
- (g) whether there is any pending proposals from the State Governments to include road construction under PMGSY and if so, the details thereof and the response of the Government thereto, State/UT-wise including Kerala?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a)&(b): Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched on 25th December, 2000, as a Centrally Sponsored Scheme, with the objective to provide a single all-weather road connectivity to all eligible unconnected habitations, existing in the Core Network, in rural areas of country. The programme envisages connecting all eligible unconnected habitations with a population of 500 persons and above (as per 2001 Census) in plain areas and 250 persons and above (as per 2001 Census) in Special Category States (Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), Tribal (Schedule-V) areas, the Desert Areas (as identified in Desert Development Programme) and in Selected Tribal

and Backward Districts (as identified by the Ministry of Home Affairs/Planning Commission). The PMGSY permits upgradation (to prescribed standards) of existing rural roads in districts where all the eligible habitations of the designated population size have been provided all weather road connectivity. For intensive LWE blocks as identified by the Ministry of Home Affairs, unconnected habitations with population 100 and above (as per 2001 Census) are eligible to be covered under PMGSY. The unit for PMGSY is a habitation and not a revenue village or Panchayat.

The Ministry has recently issued guidelines for providing single all-weather road connectivity to Non-PMGSY habitations in convergence with MGNREGS.

(c): State-wise, year-wise details of target and road length completed under PMGSY during 12th Plan Period upto Oct, 2016 are given at **Annexure-I**.

(d): State-wise, year-wise details of Central funds released under PMGSY during the financial year 2012-13 to 2016-17 (upto Oct, 16) are given at **Annexure-II**.

(e): During the Financial Year 2016-17, PMGSY has been allocated Rs.19,000 crore under Budget Estimate (BE) and after deducting committed liabilities, the effective availability of funds for release to the States for implementation of the programme is Rs.16,498 crore. This has been allocated to various States, as Annual Indicative Allocation, based on the value of ongoing works in hand, unspent funds available with the States and the absorption capacity of the States. The funds for the cleared projects are released to the State Government in two installments. The first installment amounting to 50% of the cleared value of projects, (or annual allocation whichever is lower) is released subject to fulfilment of conditions, if any, stipulated earlier. For subsequent releases, State Governments are required to furnish Utilization Certificate to the Ministry showing expenditure of at least 60% of the available funds and submission of other requisite documents as per programme guidelines. As per the revised funding pattern with effect from 2015-16 the State Governments are required to release matching State share. Hence, the availability of funds with the States, for execution of PMGSY works has increased substantially.

(f): PMGSY roads are constructed by the State Governments with a design life of at least 10 years. As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time.

(g): The State Governments are required to submit Detailed Project Reports (DPRs) to the Ministry for consideration/approval of projects in accordance with programme guidelines of PMGSY. The project proposals are scrutinized by National Rural Roads Development Agency (NRRDA) to ensure that the proposals are in accordance with the programme guidelines and duly verified by the State Technical Agencies (STAs). These proposals are examined for consideration by the Inter-Ministerial Empowered Committee chaired by Secretary (RD) in the Ministry of Rural Development. The proposals approved by the Competent Authority are conveyed to the State Government to take further necessary action before seeking funds. Accordingly, during the current Financial Year 2016-17, details of the project proposals sanctioned to the States including Kerala by the Ministry are given at **Annexure-III**.

ANNEXURE-I

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Q.No.1499 due for 24.11.2016											
Target Length and Achievement under PMGSY (2012-13 to 2016-17)											
(Length in Km)											
S.No.	States/UTs	2012-13		2013-14		2014-15		2015-16		2016-17 (upto Oct,16)	
		Target Length	Length completed	Target Length	Length completed	Target Length	Length completed	Target Length	Length completed	Target Length	*Length completed (upto Oct,16)
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	400.00	400.35	475.00	191.58	514.00	595.13	600.00	849.73	1350.00	453.44
2	Arunachal Pradesh	325.00	393.67	340.00	489.04	450.00	546.58	511.00	512.67	650.00	1326.99
3	Assam	1175.00	1456.16	650.00	957.96	720.00	869.81	810.00	477.63	750.00	722.60
4	Bihar	6420.00	6341.63	3840.00	3163.86	2900.00	3631.92	4000.00	3730.08	6540.00	3492.65
5	Chattisgarh	2370.00	1024.08	1900.00	1292.05	620.00	2648.14	1950.00	1859.48	2750.00	537.09
6	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Gujarat	140.00	180.47	200.00	896.29	990.00	1892.16	2000.00	1670.68	400.00	40.22
8	Haryana	30.00	69.26	30.00	3.28	355.00	633.39	390.00	318.99	52.00	53.54
9	Himachal Pradesh	980.00	0.00	550.00	134.49	260.00	484.96	650.00	755.31	500.00	813.49
10	Jammu & Kashmir	1335.00	1411.10	1285.00	891.79	750.00	934.66	975.00	488.11	1050.00	1547.59
11	Jharkhand	2010.00	1236.74	1880.00	1030.73	703.00	1750.32	1340.00	1346.24	3000.00	1457.15
12	Karnataka	205.00	386.02	90.00	211.43	650.00	627.68	715.00	831.23	800.00	586.14
13	Kerala	390.00	108.71	240.00	192.46	348.00	345.74	310.00	363.94	430.00	189.62
14	Madhya Pradesh	2760.00	2754.18	3350.00	3006.27	2100.00	5180.92	4433.00	4453.23	6200.00	2593.47
15	Maharashtra	680.00	649.54	440.00	448.88	550.00	499.97	780.00	892.13	1900.00	718.94
16	Manipur	60.00	424.48	160.00	533.12	236.00	300.01	390.00	543.82	790.00	1038.24
17	Meghalaya	60.00	22.77	40.00	23.68	105.00	44.59	130.00	193.29	400.00	222.42
18	Mizoram	120.00	93.20	50.00	77.28	115.00	48.60	104.00	136.54	200.00	115.40
19	Nagaland	310.00	93.50	190.00	293.20	160.00	215.30	175.00	129.00	150.00	362.50
20	Odisha	4170.00	2401.26	3460.00	3063.22	2400.00	3842.68	3055.00	3779.98	6200.00	3114.22
21	Punjab	165.00	325.54	340.00	730.38	650.00	737.46	650.00	545.00	450.00	379.99
22	Rajasthan	1975.00	2140.00	1580.00	2290.31	1550.00	3233.33	2600.00	2420.75	3000.00	324.18
23	Sikkim	270.00	48.44	175.00	99.36	100.00	120.92	156.00	344.50	150.00	176.94
24	Tamil Nadu	80.00	42.39	685.00	747.94	379.00	1965.28	1200.00	318.38	800.00	594.13
25	Telangana**							325.00	514.83	900.00	257.66
26	Tripura	340.00	241.92	170.00	291.46	250.00	239.42	250.00	352.12	400.00	290.94
27	Uttar Pradesh	1230.00	269.78	2320.00	1109.79	1445.00	2000.34	2500.00	5032.15	3900.00	2348.67
28	Uttarakhand	560.00	474.43	500.00	405.16	625.00	714.62	900.00	1191.06	1000.00	1168.62
29	West Bengal	1440.00	1171.67	2010.00	2741.38	1850.00	2232.88	1750.00	2398.48	4100.00	708.35

* Length completed during 2016-17 is as per OMMAS.

**United Andhra Pradesh till the year 2014-15

Annexure-III

Annexure referred to in reply to part(g) of Lok Sabha Unstarred Q.No.1499 due for 24.11.2016

Details of proposals sanctioned during 2016-17 (till 22.11.2016)								
Sl. No.	State	Date of Clearance	Habitations involved	No. of road works cleared	No. of bridge works cleared	Length of road works cleared (in KM)	Length of bridge works cleared (in meters)	Total Value Cleared (in crore)
1	Himachal Pradesh	9.5.2016	45.00	163.00	27.00	1165.82	870.15	649.48
2	Haryana	24.6.2016	Nil	5.00	0.00	52.91	0.00	39.16
3	Jharkhand	21.7.2016	642.00	637.00	51.00	2011.32	2138.46	1053.43
4	J&K	5.8.2016	595.00	513.00	29.00	3519.94	1217.50	2842.32
5	UP	11.8.2016	Nil	112.00	1.00	907.69	18.00	544.53
6	Sikkim	12.8.2016	48.00	120.00	5.00	636.02	130.00	490.69
7	Odisha	16.8.2016	1008.00	882.00	12.00	3120.08	1067.80	1612.31
8	Madhya Pradesh	16.9.2016	215.00	488.00	173.00	1609.26	15031.43	1287.37
9	Tripura	5.8.2016	24.00	23.00	16.00	104.40	560.45	111.39
10	chattisgarh	19.10.2016	324.00	213.00	98.00	1317.57	6930.87	784.53
11	Uttar Pradesh	25.10.2016	Nil	533.00	0.00	4219.52	0.00	2406.02
12	Kerala	8.11.2016	Nil	84.00	0.00	319.95	0.00	274.20
13	West Bengal	11.11.2016	Nil	143.00	0.00	1204.13	0.00	697.97
14	Arunachal Pradesh	16.11.2016	74.00	119.00	36.00	1772.60	1379.80	1488.56
	Total		2975.00	4035.00	448.00	21961.21	29344.46	14281.96

*Nil habitation due to upgradation works.

ANNEXURE-II

Annexure referred to in reply to part (d) of Lok Sabha Unstarred Q.No.1499 due for 24.11.2016

(Release, Allocation and Expenditure Rs. in crore)											
State	2012-13		2013-14		2014-15		2015-16		2016-17		
	Release	Expenditure	Release	Expenditure	Release	Expenditure	Release	Expenditure	Allocation	Release (upto 21.11.2016)	Expenditure (upto Oct, 2016)**
Andhra Pradesh	0.00	205.66	5.00	152.56	32.98	330.25	379.20	411.53	404.00	197.59	NR
Arunachal Pradesh	455.18	310.54	8.00	249.36	345.92	362.68	375.00	390.81	421.00	205.92	196.60
Assam	154.27	522.78	240.49	699.01	316.07	538.22	347.82	475.2	402.00	200.49	NR
Bihar	1326.58	1992.21	850.83	1844.95	1548.16	2259.30	2781.00	1776.87	3000.00	1472.86	2177.87
Chattisgarh	0.00	281.41	0.00	713.58	270.75	925.18	498.00	759.94	718.00	356.56	206.96
Goa	0.00	0	0.00	0.00	0.00	0.00	0.00	0	0.00	0.00	NR
Gujarat	125.74	99.54	519.24	477.40	418.77	685.91	474.10	793.66	162.00	31.04	7.97
Haryana	0.00	36.53	0.00	8.19	218.96	383.83	304.70	291.81	124.00	23.76	NR
Himachal Pradesh	0.00	55.19	0.00	148.13	99.40	215.04	268.40	315.88	180.00	87.98	130.41
Jammu & Kashmir	266.33	459.69	523.24	534.01	416.60	422.73	488.00	258.39	786.00	158.44	NR
Jharkhand	105.96	325.61	21.86	539.55	249.48	785.02	865.00	552.44	868.00	435.45	227.76
Karnataka	24.60	16.63	5.00	7.68	237.00	411.23	140.80	279.4	200.00	196.41	NR
Kerala	1.50	57.3	1.50	121.15	151.41	190.59	151.00	160.16	180.00	89.45	133.44
Madhya Pradesh	242.88	741.11	615.00	1393.07	708.00	1667.32	1122.00	1798.39	1700.00	846.42	526.91
Maharashtra	0.00	153.4	0.00	383.50	212.53	540.37	553.30	622.66	606.00	296.57	NR
Manipur	186.14	92.66	4.03	139.67	100.00	173.94	299.80	284.7	402.00	196.61	126.87
Meghalaya	50.00	32.46	0.00	37.70	62.56	83.24	150.70	119.31	210.00	102.64	89.55
Mizoram	71.82	41.95	0.00	26.60	54.74	72.35	50.90	44.115	95.00	46.43	45.05
Nagaland	194.88	109.83	0.00	77.45	58.99	50.47	4.00	30.42	42.00	8.05	NR
Odisha	87.25	1188.92	758.92	1605.72	1051.50	1666.10	1382.70	1857.5	1650.00	812.45	741.23
Punjab	169.66	238.16	117.68	295.61	310.21	285.03	221.10	236.52	135.00	65.98	84.80
Rajasthan	151.90	573.85	427.06	718.35	425.66	649.97	559.90	776.33	571.00	109.40	52.09
Sikkim	193.62	86.73	1.97	90.57	94.59	94.50	68.60	121.01	90.00	88.82	62.37
Tamil Nadu	77.72	21.13	343.48	383.39	239.65	580.72	205.00	98.03	204.00	99.71	NR
Telangana*							273.73	281.45	294.00	56.33	NR
Tripura	338.59	189.79	98.83	232.76	187.36	322.83	274.83	250.36	299.00	146.14	NR
Uttar Pradesh	10.00	98	511.93	824.25	638.70	1002.26	1110.35	1083.39	998.00	495.70	699.64
Uttarakhand	151.24	32.39	0.00	260.64	314.92	425.17	409.20	455.24	401.00	393.14	161.65
West Bengal	3.08	423.28	306.17	1130.44	1193.80	1414.20	1427.58	1259.84	1356.00	259.81	390.24
Total	4388.91	8386.75	5360.24	13095.29	9958.70	16538.45	15186.71	15785.36	16498.00	7480.10	6061.40

NR - Not Reported

* United Andhra Pradesh till the year 2014-15

** As per OMMAS

